

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 474 of 2018 & 475 OF 2018 IN
DFR NO.1248 OF 2018

Dated: 01st May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Renew Power Ventures Private Limited	Appellant(s)
Vs.		
Karnataka Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant (s) : Mr. Parinay Deep Shah
Ms. Ritika Singhal

Counsel for the Respondent(s) : Ms. Garima Jain for R-2.R-3 & R-6

ORDER
IA NOS. 474 of 2018 & 475 OF 2018

Issue notice to the Respondents on the IA No.474 of 2018 and IA No. 475 of 2018 in DFR No.1248 of 2018 returnable on 08.05.2018. Learned Counsel Ms. Garima Jain accepts notice on behalf of Respondent No.2, 3 and 6. Issue notice to the other respondents also. Dasti, in addition, is permitted.

Learned counsel Ms. Garima Jain on behalf of Respondent No.2, 3 and 6 seeks one week time to file Vakalatnama.

Submissions made by learned counsel appearing for Respondent No.2, 3 and 6, as stated above, are placed on record.

Learned counsel appearing for Respondent No.2, 3 and 6 is permitted to file Vakalatnama on or before 08.05.2018, as requested.

List this matter on 08.05.2018, as requested.

(S.D. Dubey)
Technical Member
bn/pr

(Justice N.K. Patil)
Judicial Member